

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**[Civil Writ Jurisdiction]**

**C.W.J.C. No. 1478 of 2001**

Kalisia Devi ..... Petitioner(s)  
Versus  
The State of Jharkhand & Ors. .. ... Respondent(s)

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Petitioner(s) : Mr. Amar Kr. Sinha, Advocate.  
For the Respondent(s) :  
.....

**15 / 07.09.2021.** Heard, learned counsel for the petitioner, Mr. Amar Kr. Sinha.

Office is directed to delete the name of Hon'ble Mr. Justice Amareshwar Sahay as it appears that even after repeated directions given by this Court, the office is not removing the name of learned counsel from the cause-list, who has been elevated to the Hon'ble Bench.

Joint Registrar (Judicial) of this Court is directed to ensure that in future name of the learned counsels, who have been elevated as Judge, shall not be reflected in the Cause List.

Mr. Amar Kr. Sinha, learned counsel for the petitioner has submitted that I.A. No.118 of 2002 has already been disposed of on 27.02.2002.

Mr. Amar Kr. Sinha, learned counsel for the petitioner has further submitted that subject matter of the instant Writ Petition is under Section 71-A of the Chotanagpur Tenancy Act, 1908.

Neither counsel for the State or counsel for the private respondent/ respondent No.6 is present.

Put up this case on 28.09.2021.

Mr. Amar Kr. Sinha, learned counsel for the petitioner is directed to inform the counsel for the State as well as counsel for the private respondent/ respondent No.6 regarding the same.

Let a copy of this order be communicated to the learned Joint Registrar (Judicial) for needful.

**(Kailash Prasad Deo, J.)**